

Recycling of funds by WHO

109. DR. LOKESH CHANDRA: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Government have expressed concern at the possibility of re-cycling of funds made available by the international agencies and WHO for the developing countries, to the developed countries; and

(b) what is the amount of the recycling of funds by the WHO to the developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) The former Minister for Health and Family Welfare, in his address to the 32nd World Health Assembly held in May, 1979, at Geneva, pointed out that a large proportion of the resources made available by international agencies is recycled back into developed countries. A resolution passed by the 32nd World Health Assembly urged the Director General, World Health Organisation to promote the distribution of budgetary and extra-budgetary resources, including those allocated to Special Programmes, equitably to developing countries, particularly to those most in need.

(b) The required information is not available, it cannot be assessed easily.

Pre-conditions for job seekers in Gulf areas

110. DR. LOKESH CHANDRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps Government propose to take to provide for an agreement on service conditions before permitting workers to accept jobs in foreign countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Processing of applications of Indian workers going abroad for employment from emigration clearance angle, takes place in accordance with

the orders of the Supreme Court dated March 20, 1979, July 30, 1979 and August 21, 1979. These orders do not authorise Government of India to scrutinise the precise terms and conditions of employment agreements. New legislation on emigration is presently under consideration under which Government may be empowered to examine terms and conditions of Indian workers proceeding abroad, with a view to ensuring that they go only under acceptable terms and conditions of employment.

Indian Immigrants in U.K.

111. DR. LOKESH CHANDRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps Government are taking to mitigate the sufferings of Indian immigrants in the U.K.?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Government of India maintain close contact with the British Government regarding problems relating to Indians in the U.K. The Indian High Commission in London maintains liaison with Indian organisations and takes up cases of hardship with the appropriate authorities.

Break down of DTC bus service

112. DR. LOKESH CHANDRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the number of trips missed by the DTC buses due to break downs during 1979;

(b) what is the number of buses which were sent to the workshops during the same period; and

(c) what is the estimated value of spare parts stolen from various depots?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): (a) During the year 1979, on an average, the D.T.C buses missed 3213 trips daily out of which 570 were due to break-downs.